

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

SIXTY-FOURTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixty-fourth Report.

2. The Committee met on the 10th May, 1976 for—

- I. Allocation of time to the Resolutions at item Nos. 2 to 4 set down in the List of Business for Friday, the 14th May, 1976.
- II. Examination of the Constitution (Amendment) Bill, 1976 (Amendment of article 15 and insertion of new article 16A) by Shri D. K. Panda under rule 294(1)(a) of the Rules of Procedure.

Allotment of time to Resolutions

3. The Members who had tabled the resolutions were invited to attend the sitting. None of them attended.

4. The Committee recommend the allocation of time as follows:—

- (1) Resolution regarding national forest policy. . . 2 hours.
- (2) Resolution regarding history of freedom movement. . . 2 hours.
- (3) Resolution regarding take over of closed industrial units. . . 2 hours.

Examination of the Constitution (Amendment) Bill, 1976 (Amendment of article 15 and insertion of new article 16A) by Shri D. K. Panda.

5. Shri D. K. Panda, the Member-in-charge of the Bill, was invited to attend the sitting. He attended.

6. The Bill seeks to amend the Constitution with a view to provide unemployment allowance, abolition of right to property, enforceability of directive principles, a curb on the power of Supreme Court and the High Courts to issue writs in certain cases, etc.

7. After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

8. The Committee recommend that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House; and
- (ii) Shri D. K. Panda be permitted to move for leave to introduce his Constitution (Amendment) Bill.

NEW DELHI;
May 10, 1976.
Vaisakha 20, 1898 (Saka).

G. G. SWELL,
Chairman,
Committee on Private Members'
Bills and Resolutions.